



SCHEDULE-I

Schedule of fees payable by applicants/Regulated Entities¹

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¹ The fees notified by the Authority in respect of entities indicated above shall be reviewed/ revised every three years unless a review is warranted earlier.



1. Banking and Finance Companies

| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|--|--|-----------------|--|----------|---------------|----------|------------------------------|------------|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| A. Banking | | | | | | | | | |
| i. | IFSC Banking Units (IBUs) | \$1,000 | Licence | \$25,000 | N.A. | Nil | Annual Turnover ² | | Nil |
| | | | | | | | <=\$1 Bn. | \$50,000 | |
| | | | | | | | >\$1 Bn. & <=\$5 Bn. | \$1,00,000 | |
| | | | | | | | >\$5 Bn. & <=\$10 Bn. | \$1,50,000 | |
| | | | | | | | >\$10 Bn. & <=\$20 Bn. | \$2,00,000 | |
| ii. | Global Administrative Office | \$1,000 | Licence | \$25,000 | Annual | \$10,000 | N.A. | Nil | |
| iii. | Representative Office | \$1,000 | Licence | \$12,500 | Annual | \$5,000 | N.A. | Nil | |
| B. Payment Service Providers (PSP) | | | | | | | | | |
| i. For PSP designated as Regular Payment Service Provider (RPSP) | | | | | | | | | |
| | (a). Account issuance service (including e-money account issuance service) | \$1,000 | Authorisation (one-time) | \$25,000 | Annual | \$5,000 | N.A. | Nil | Nil |
| | (b). E-Money issuance service | \$1,000 | | | | \$5,000 | | | |
| | (c). Escrow service | \$1,000 | | | | \$5,000 | | | |
| | (d). Cross border money transfer service | \$1,000 | | | | \$5,000 | | | |
| | (e). Merchant acquisition service | \$1,000 | | | | \$5,000 | | | |
| ii. For PSP designated as Significant Payment Service Provider (SPSP), the Annual fee shall be \$10,000 for each activity undertaken as per B.(i). (a) to (e) above | | | | | | | | | |

² **Annual Turnover (IBUs):** Based on daily turnover both fund-based and non-fund based



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|------------|--|-----------------|--|----------|---------------|----------|--------------|--------|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| C. | Payment System Operators (PSO) | | | | | | | | |
| | (a). Real time or deferred large value payment system | \$1,000 | Authorisation | \$15,000 | Annual | \$10,000 | N.A. | Nil | Nil |
| | (b). Trade Repository | \$1,000 | | \$5,000 | | \$5,000 | | | |
| | (c). Issuers of Legal Entity Identifier (LEI) | \$1,000 | | \$10,000 | | \$5,000 | | | |
| | (d). Card Payment Networks | \$1,000 | | \$15,000 | | \$15,000 | | | |
| | (e). TREDS platforms authorised under the Payment and Settlement Systems Act, 2007 | \$1,000 | | \$5,000 | | \$10,000 | | | |
| | (f). Any Other | \$1,000 | | \$15,000 | | \$10,000 | | | |
| D. | Finance Companies/Units | | | | | | | | |
| i. | Aircraft Lessors | | | | | | | | |
| | (a). Aircraft Operating Lessors | \$1,000 | Registration | \$12,500 | Annual | \$5,000 | N.A. | Nil | Nil |
| | (b). Aircraft Financial Lessors | \$1,000 | Registration | \$12,500 | Annual | \$12,500 | | | |
| ii. | Ship Lessors | | | | | | | | |
| | (a). Ship Operating Lessors | \$1,000 | Registration | \$12,500 | Annual | \$5,000 | N.A. | Nil | Nil |
| | (b). Ship Financial Lessors | \$1,000 | Registration | \$12,500 | Annual | \$12,500 | | | |



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/ Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|---------|---|-----------------|---|----------|---------------|----------|------------------------------------|----------|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| iii. | ITFS Operators | \$1,000 | Registration | \$10,000 | N.A. | Nil | Annual Turnover³ | | Nil |
| | | | | | | | <=\$25 Mn. | \$3,000 | |
| | | | | | | | > \$25 Mn. & <= \$50 Mn. | \$5,000 | |
| | | | | | | | > \$50 Mn. & <= \$100 Mn. | \$7,000 | |
| | | | | | | | > \$100 Mn. & <= \$200 Mn. | \$10,000 | |
| | > \$200 Mn. | \$15,000 | | | | | | | |
| iv. | Undertaking permissible activities without customer interface (As per Regulation 5(1)(iii)(m) of IFSCA (Finance Company) Regulations, 2021 | \$1,000 | Registration | \$12,500 | Annual | \$12,500 | N.A. | Nil | Nil |
| v. | Finance Companies/Units undertaking permissible core activities (i.e. separately for each activity under Regulation 5(1)(ii) (a) to (d) of the IFSCA (Finance Company) Regulations, 2021) | \$1,000 | Registration | \$12,500 | Annual | \$12,500 | N.A. | Nil | Nil |
| vi. | Finance Companies/ Units undertaking Global/ Regional Corporate Treasury Centres (Regulation 5(1)(ii)(e)) | \$1,000 | Registration | \$12,500 | Annual | \$25,000 | N.A. | Nil | Nil |

³ Annual Turnover refers to the value of transactions on the **ITFS platform**.



2. Capital Markets

| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|--|---|-----------------|--|----------|--------------------|---|---|----------|--------------------|
| | | | | | Flat | | Conditional | | |
| | | | Type of Fee | Amount | Type of Fee | Amount | Basis of Fee | Amount | |
| A. | FMEs & Funds | | | | | | | | |
| i. | Authorised FME (except Family Investment Fund) | \$2,500 | Registration | \$5,000 | Annual | \$3,000 | N.A. | Nil | Nil |
| ii. | Family Investment Fund | | | \$15,000 | | | | | |
| iii. | Registered FME (Non -retail) | | | \$7,500 | | | | | |
| iv. | Registered FME (Retail) | | | \$10,000 | | | | | |
| v. | Third-Party Fund Management Services Providers ⁴ | \$2,500 | Authorisation | \$7,500 | N.A. | Nil | \$2,000 for each TPFM to whom such third-party fund management services are provided ⁵ | Nil | |
| Fee for filing placement memorandum / offer document with the Authority | | | | | | | | | |
| vi. | Venture Capital Scheme | N.A. | | Annual | \$1,000 per scheme | N.A. | Nil | \$5,000 | |
| vii. | Angel Fund | N.A. | | N.A. | Nil | Filing of intimation regarding investment | \$500 | \$3,000 | |
| viii. | Restricted Scheme | | | | | | | | |
| | (a). Category – I AIF | N.A. | | Annual | \$1,000 per scheme | N.A. | Nil | \$5,000 | |
| | (b). Category – II AIF | | | | | | | \$10,000 | |
| | (c). Category – III AIF | | | | | | | \$15,000 | |

⁴ Such fee shall be applicable for each financial year after the year in which the FME enters into a contract with such TPFM.

⁵ **Explanation:** The above recurring fee is in addition to the Recurring Fee (Flat) of USD 3,000 payable by a Registered FME in terms of this Circular, as may be amended or clarified from time to time.



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|---------|--|-----------------|--|--------|---------------|--------------------|--------------|--------|--|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| | (d). Special Scheme | | N.A. | | N.A. | Nil | N.A. | Nil | The fees applicable to the Special Scheme will be fifty percent (50%) of the fees applicable to the existing scheme. |
| ix. | Retail Scheme | | | | Annual | \$1,000 per scheme | | | \$15,000 |
| x. | Exchange-Traded Fund (ETF) | | | | | | | | \$15,000 |
| xi. | Investment Trust | | | | | | | | 0.05% of offer size |
| xii. | Provision of Portfolio Management Services | | | | | | | | \$5,000 |
| xiii. | Applications for Regulatory / Innovation Sand box, Fund lab, etc. | | | | | | | | \$2,500 |
| | Notes: | | | | | | | | |
| | <p>a. Registered FMEs filing ESG schemes with the Authority in terms of Chapter V of the IFSCA (Fund Management) Regulations, 2025, shall be waived the scheme filing fee as specified above if the disclosures in the scheme are in line with the disclosures provided by the Authority for such schemes. The waiver of fee shall be applicable to only the first 10 ESG schemes registered with the Authority and each FME shall be permitted to avail the waiver only once.</p> <p>b. Registered FMEs filing ETFs with the Authority in terms of Chapter IV of the IFSCA (Fund Management) Regulations, 2025, shall be waived the filing fee as specified above for the first 3 ETFs filed by such FME with the Authority. The waiver of fee shall be applicable only to the first 30 ETFs registered with the Authority.</p> | | | | | | | | |



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee | |
|--|----------------------|-----------------|--|----------|---------------|---------|------------------------------------|---|--------------------|------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | | |
| B. Market Infrastructure Institutions | | | | | | | | | | |
| i. | Stock Exchange | \$1,000 | Recognition | \$25,000 | Annual | \$1,000 | Annual Turnover⁶ | | Nil | |
| | | | | | Renewal | \$1,000 | | <=\$1.5 Bn. | | \$1,500 |
| | | | | | | | | > \$1.5 Bn. & <= \$15 Bn. | | \$15,000 |
| | | | | | | | | > \$15 Bn. & <= \$75 Bn. | | \$75,000 |
| | | | | | | | | > \$75 Bn. & <= \$150 Bn. | | \$1,50,000 |
| | | > \$150 Bn. | \$1,50,000 Plus 0.000024% of annual turnover in excess of \$150 Bn. | | | | | | | |
| ii. | Clearing Corporation | \$1,000 | Recognition | \$15,000 | Annual | \$1,000 | N.A. | Nil | Nil | |
| | | | | | Renewal | \$1,000 | | | | |
| iii. | Depository | \$1,000 | Recognition | \$10,000 | Annual | \$5,000 | Turnover ⁷ | 2% of annual custody charges collected from Issuers | Nil | |

⁶ **Annual Turnover (Stock Exchanges):** "Turnover" shall mean the aggregate value of all transactions. It is clarified that in case of options contracts, the premium turnover shall be considered for calculation of turnover.

⁷ **Turnover based fee (Depositories):** Annual custody charges collected by depositories from issuers



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/ Authorisation Fee | | Recurring Fee | | | | Activity based fee | |
|---|---|-----------------|---|--------|---------------|--------|--------------|--------|--------------------|-------------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | | |
| Fee for issuance and listing of securities on the recognised stock exchanges in IFSC | | | | | | | | | | |
| Type of listing | | | | | | | | | | |
| iv. | IPOs and FPOs (specified securities including Depository Receipts) ⁸ | | | | | | | | | 0.05% of the offer size |
| v. | Listing without public offer (primary/ secondary) | | | | | | | | | Nil |
| Debt Securities | | | | | | | | | | |
| vi. | Primary Listing ⁹ | | | | | | | | | \$1,000 |
| vii. | Secondary listing | | | | | | | | | Nil |

⁸ Applicable fee (i.e. 0.05% of the offer size) is required to be remitted to the IFSCA along with filing of offer document with IFSCA.

⁹ a) The issuers are required to pay listing fee to the Stock Exchanges along with listing application. Stock Exchange(s) are required to make the payment to IFSCA on monthly basis within five working days from the end of month.

b) In case of primary listing simultaneously on both the exchanges in IFSC, the total fee of USD 1,000 shall be applicable.



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|-----------|--|-----------------|--|---------|----------------------|---------|------------------------|---|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| C. | Capital Market Intermediaries | | | | | | | | |
| i. | Investment Bankers | \$1,000 | Registration | \$3,500 | Annual | \$3,500 | N.A. | Nil | Nil |
| ii. | Investment Advisors | \$750 | | \$1,500 | Annual | \$1,500 | | | |
| iii. | Debenture Trustees | \$500 | | \$3,500 | Annual | \$1,500 | | | |
| iv. | Depository Participants | \$500 | | \$500 | Annual | \$500 | | | |
| v. | Clearing Members | \$500 | | \$1,000 | Annual ¹⁰ | \$1,000 | | | |
| vi. | Custodians | \$1,000 | | \$3,500 | Annual | \$3,500 | | | |
| vii. | Credit Rating Agencies | \$1,000 | | \$3,500 | Annual | \$3,500 | | | |
| viii. | Research Entity | \$750 | | \$1,500 | Annual | \$1,500 | | | |
| ix. | Distributors of Capital Market Products and Services | \$750 | | \$2,000 | Annual | \$2,000 | | | |
| x. | ESG Ratings and Data Products Providers | \$1,000 | | \$3,500 | Annual | \$3,500 | | | |
| xi. | Broker Dealers | \$500 | | \$1,000 | N.A. | Nil | Turnover ¹¹ | Monthly ¹² @0.00010% of turnover | |

¹⁰ Shall be payable for membership of each clearing corporation. E.g. A clearing member having membership of two clearing corporations shall be liable to pay the annual fee of \$2,000.

¹¹ **Monthly Turnover based Fee (Broker Dealers):** "Turnover" shall mean the aggregate value of all transactions. It is clarified that in case of options contracts, the premium turnover shall be considered for calculation of turnover.

¹² Shall be deposited by the broker dealers to IFSCA through the respective Stock Exchanges on a monthly basis by the fifth working day of the subsequent calendar month. The fee is applicable only for the broker dealers registered with the IFSCA. Remote Trading Participants are not subject to broker turnover fee.



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|---------|---------------------------------------|-----------------|--|----------|---------------|--------|--------------|--|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| xii. | Global Access Providers ¹³ | Nil | Authorisation | \$10,000 | N.A. | Nil | Turnover | <p>Proprietary Trading</p> <p>1. Derivatives: 0.000075% of turnover</p> <p>2. Products other than Derivatives: 0.005% of turnover</p> <p><i>subject to upper limit of USD 10,000/- per quarter</i></p> <p>Clientele Trading</p> <p>1. Derivatives: 0.000075% of turnover</p> <p>2. Products other than Derivatives: 0.005% of turnover</p> | Nil |

¹³ **Explanations pertaining to Global Access Providers:**

Explanation 1: It is clarified that in case of options contracts; premium turnover shall be considered for calculation of turnover.

Explanation 2: In case of a clientele trading, the turnover-based fee shall be paid by the Global Access Provider. The Global Access Provider may collect fees from the clients (either directly or through Introducing Broker) and shall remit the same to the Authority.

Explanation 3: In case of any Broker Dealer trading on proprietary basis, turnover based fee shall be paid by the Broker Dealer. The Global Access Provider shall collect the fee from the Broker Dealer and shall remit the same to the Authority.

Explanation 4: The recurring fee shall be paid on a Quarterly basis within 30 days from the end of the quarter.



3. Metals and Commodities

| Sl. No. | Type of Entities | Application Fee | Licence/Registration/ Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|-------------|--|-----------------|---|----------|---------------|---------|-------------------------------------|-------------------------------|---|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| i. | Bullion Exchange | \$1,000 | Recognition | \$25,000 | Annual | \$1,000 | Annual Turnover¹⁴ | | Nil |
| | | | | | | | <=\$1.5 Bn. | \$1,500 | |
| | | | | | | | > \$1.5 Bn. & <= \$15 Bn. | \$15,000 | |
| | | | | | | | > \$15 Bn. & <= \$75 Bn. | \$75,000 | |
| | | | | | | | > \$75 Bn. & <= \$150 Bn. | \$1,50,000 | |
| > \$150 Bn. | \$1,50,000 plus 0.000024% of annual turnover in excess of \$150 billion | | | | | | | | |
| ii. | Clearing Corporation | \$1,000 | Recognition | \$15,000 | Annual | \$1,000 | N.A. | Nil | Nil |
| iii. | Bullion Clearing Members | \$500 | Registration | \$1,000 | Annual | \$1,000 | | | |
| iv. | Bullion Trading Members | \$500 | Registration | \$1,000 | N.A. | Nil | Turnover ¹⁵ | Monthly @0.00010% of turnover | |
| v. | Vault Managers | \$500 | Registration | \$5,000 | Annual | \$5,000 | N.A. | Nil | Registration of additional Vault under the existing registration of the registered Vault Manager \$500 |

¹⁴ **Annual Turnover (Bullion Exchanges):** Based on the aggregate value of all transactions.

¹⁵ **Monthly Turnover based Fee (Bullion Trading Member):** "Turnover" shall mean the aggregate value of all transactions. To be paid to the Authority through the Bullion Exchange



4. Insurance

A. Fee Applicable for IFSC Insurance Offices (IIOs)

| Sl. No. | Type of Fee | Applicable for | Amount in USD | Due Date | Frequency |
|---|------------------|-----------------------------|--|---|-----------|
| 1. | Application Fee | Applicant Insurance Entity | \$1,000 | At the time of making application | One-time |
| 2. | Registration Fee | Applicant Insurance Entity | \$5,000 | Within 15 days of demand from the Authority, unless specified otherwise | One-time |
| 3. | Annual Fee | Registered Insurance Entity | \$12,500, or 1/20th of 1% of total gross premium written (GPW) by IIO, whichever is higher | On or before 30 th April of each financial year. | Annual |
| <p>Note: for calculation of payment of annual fee of any particular financial year, the IIO shall consider the audited GPW of preceding to the preceding financial year.</p> <p>Illustration for payment of annual fee by IIOs</p> <p>(1) ABC Insurer is granted registration as IIO on 12-Feb-2025 (i.e. in the FY 2024-25).</p> <p>(2) FY wise annual fee payable by ABC IIO will be as under –</p> <p>(i) For FY2024-25, the IIO shall pay annual fee on pro rata basis for two months i.e. February and March 2025. Hence, amount payable is USD 2,083 [12,500*2/12] to be paid within 15 days of grant of Certificate of Registration</p> <p>(ii) For FY 2025-26, the IIO shall pay minimum annual fee of USD 12,500 to be paid on or before 30th April 2025.</p> <p>(iii) For FY 2026-27, the IIO shall pay minimum annual fee of USD 12,500 or as per specified formula using GWP based on Audited Financials of FY 2024-25, whichever is higher, to be paid on or before 30th April 2026.</p> <p>(iv) Similarly, for FY 2027-28, the IIO shall pay minimum annual fee of USD 12,500 or as per specified formula using GWP based on Audited Financials of FY 2025-26, whichever is higher, to be paid on or before 30th April 2027.</p> | | | | | |



B. Fee Applicable for IFSC Insurance Intermediary Offices (IIIOs)

| S. No. | Type of Fee | Applicable for | Category | Amount in USD | Due Date | Frequency |
|--------|------------------|-----------------------------|-----------------|---------------|--|-----------|
| 1. | Application Fee | Applicant Insurance Entity | Broker | \$500 | At the time of making application | One-time |
| | | | Corporate Agent | \$500 | | |
| | | | TPA | \$500 | | |
| | | | SLA | \$500 | | |
| 2. | Registration Fee | Applicant Insurance Entity | Broker | \$1,000 | Within 15 days of demand raised by the Authority, unless specified otherwise | One-time |
| | | | Corporate Agent | \$500 | | |
| | | | TPA | \$500 | | |
| | | | SLA | \$500 | | |
| 3. | Annual Fee | Registered Insurance Entity | Broker | \$2,200 | On or before the 30 th of April of each financial year | Annual |
| | | | Corporate Agent | \$250 | | |
| | | | TPA | \$250 | | |
| | | | SLA | \$250 | | |



5. Others

| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|------------|---|-----------------|--|----------|--|----------|------------------------|---------------|--------------------|
| | | | | | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Type of Fee | Amount | |
| A. | FinTech Entities (FE) | | | | | | | | |
| i. | FE - Sandbox | \$100 | Limited Use Authorisation | \$1,000 | Extension of Limited Use Authorisation | \$1,000 | N.A. | Nil | Nil |
| B. | International Branch Campus & Offshore Education Centre | | | | | | | | |
| i. | International Branch Campus & Offshore Education Centre | \$1,000 | Registration | \$25,000 | Annual ¹⁶ (2nd Year Onwards) | \$10,000 | N.A. | Nil | Nil |
| C. | KYC Registration Agency (KRA) | | | | | | | | |
| i. | KYC Registration Agency | \$1,000 | Registration | \$5,000 | Annual | \$5,000 | N.A. | Nil | Nil |
| D. | Book-keeping, Accounting, Taxation and Financial Crime Compliance Service Providers ('BATF Service Providers') | | | | | | | | |
| i. | BATF Service Providers | \$1,000 | Registration | \$2,500 | Annual fee | \$2,500 | Annual Turnover | Amount | Nil |
| | | | | | | | < \$1 Mn. | Nil | |
| | | | | | | | >= \$1 Mn. & < \$5 Mn. | \$2,500 | |
| | | | | | | | >=\$5Mn. & < \$25Mn. | \$5,000 | |
| | | | | | | | >=\$25Mn. & <\$50Mn. | \$7,500 | |
| > \$50 Mn. | \$10,000 | | | | | | | | |

¹⁶ The flat recurring fee (annual) shall be payable from the financial year immediately succeeding the financial year in which the certificate of registration was granted.



| Sl. No. | Type of Entities | Application Fee | Licence/Registration/Authorisation Fee | | Recurring Fee | | | | Activity based fee |
|-----------|--|-----------------|--|---------|---------------|---------|------------------------|---------------|--------------------|
| | | | Type of Fee | Amount | Flat | | Conditional | | |
| | | | | | Type of Fee | Amount | Basis of Fee | Amount | |
| E. | Global In-House Centres | | | | | | | | |
| i. | Global In-House Centres | \$1,000 | Registration | \$2,500 | Annual fee | \$2,500 | Annual Turnover | Amount | Nil |
| | | | | | | | < \$1 Mn. | Nil | |
| | | | | | | | >= \$1 Mn. & < \$5 Mn. | \$2,500 | |
| | | | | | | | >=\$5Mn. & < \$25Mn. | \$5,000 | |
| | | | | | | | >=\$25Mn. & < \$50Mn. | \$7,500 | |
| | | | | | | | > \$50 Mn. | \$10,000 | |
| F. | TechFin and Ancillary Services Providers¹⁷ | | | | | | | | |
| i. | TechFin and Ancillary Services Providers (#Note) | \$1,000 | Registration | \$2,500 | Annual fee | \$2,500 | Annual Turnover | Amount | Nil |
| | | | | | | | < \$1 Mn. | Nil | |
| | | | | | | | >= \$1 Mn. & < \$5 Mn. | \$2,500 | |
| | | | | | | | >=\$5Mn. & < \$25Mn. | \$5,000 | |
| | | | | | | | >=\$25Mn. & < \$50Mn. | \$7,500 | |
| | | | | | | | > \$50 Mn. | \$10,000 | |

¹⁷ An entity authorised under the existing frameworks (i.e. under the Framework for enabling Ancillary services at IFSC or Framework for FinTech Entity) may continue operations under the existing frameworks till the grant of CoR under the TAS Regulations, or 12 (twelve) months from the date of notification of the TAS Regulations, unless extended by the Authority, whichever is earlier.



Note:

In pursuance to the notification of IFSCA (TechFin and Ancillary Services) Regulations, 2025, no fee structure exists under erstwhile Ancillary Services Framework.

- (I)** Accordingly, it is clarified that for **existing Ancillary Services Providers, which had submitted their willingness within the stipulated timelines for migration to IFSCA (BATF) Regulations, 2024**, to undertake any of the activities, namely, Book-keeping, Accounting or Taxation from IFSCA;
- (i) no separate application fee will be applicable for transition process;
 - (ii) these existing Ancillary Services Provider, which got Authorisation under erstwhile IFSCA (Ancillary Services) Framework, have to pay annual fee/ recurring fee as applicable under IFSCA (BATF) Regulations, 2024 for those activities for which they had commenced their operations, from the date of commencement of their business operations or from the date of submission of willingness, whichever is later;
 - (iii) for the existing ancillary services providers, which are already undertaking BAT services under erstwhile Ancillary Services Framework, are required to pay applicable fees under IFSCA (BATF) Regulations, 2024, from the date of submission of their willingness under BATF regulations, the annual fee paid under the erstwhile framework will be adjusted.
- (II)** The entities which **intend to undertake Financial Crime Compliance Services**, must take separate activity-based registration under IFSCA (BATF) Regulations, 2024, for which application fee, registration fee, annual/recurring fee will be as applicable for BATF Services Providers.
- (i) Upon grant of in-principle approval, one-time registration fee must be paid within 15 days from the date of issue, in terms of this circular, and circular dated July 31, 2025 as amended from time to time.
 - (ii) 1st year of registration:
 - a) For the existing entities operating under the relevant erstwhile frameworks, which have already paid annual fee, such entities must pay annual fee (flat fee) on a pro-rata basis for the remaining period of the financial year in which CoR is granted under TAS Regulations. The annual fee paid, if any, under the frameworks, will be adjusted accordingly for the respective FY.
 - b) With regard to Conditional Recurring Fee as part of Annual fee for FY in which CoR was issued, it is clarified that the conditional recurring fee for the 1st year of grant of CoR shall be paid within 30 days of end of the said financial year in which CoR was granted under TAS Regulations, calculated on a pro-rata basis in the year of grant of CoR.
 - (iii) 2nd year onwards:
 - a) The Annual recurring fee (flat recurring fee + conditional recurring fee) shall be applicable as per the IFSCA transition circular dated July 31, 2025 read with this circular, as amended from time to time.



b) Conditional fee shall be calculated on the basis of turnover for the previous financial year.

c) Both fees, flat recurring fee & conditional recurring fee, as applicable, which is due for next FY, have to be paid in advance in the beginning of the FY within the timelines as specified by the Authority from time to time.

(III) The fees as applicable shall be paid within 30 days from the date of issue of these clarifications in the “#Note- Point (I) & (II)” above, failing which, interest for late payment of applicable fees shall be applicable as per the provisions of this circular.

**SCHEDULE-II****FORMAT FOR INTIMATION OF REMITTANCE OF APPLICABLE FEE TO THE AUTHORITY**

| S. No. | Particulars | | Remarks | | | |
|-----------|---|---|--|---|---|-----------------------------|
| A. | Details of the Entity | | | | | |
| 1. | Name of Entity <i>(for which the fee is paid)</i> | | | | | |
| 2. | Type of Entity <i>(as per CoR)</i> | | | | | |
| 3. | PAN of Entity | | | | | |
| 4. | GSTIN of Entity | | | | | |
| 5. | Date of issuance of CoR | | | | | |
| 6. | Details of Authorized Contact Person: | | | | | |
| | a. | Name | | | | |
| | b. | Mobile No. | | | | |
| | c. | Email ID | | | | |
| B. | Details of the remittance made | | | | | |
| 1. | Activity for which fees paid | | | | | |
| 2. | Type of fee remitted | | Currency of remittance | Applicable Fees to be remitted as per Fee Circular | Calculation of Fees (for d, e, f, g & h) | Fees Amount Remitted |
| | a. | Application fee | USD <input type="checkbox"/> / INR <input type="checkbox"/> | | | |
| | b. | Licence/ Registration/ Recognition/ Authorisation fee | USD <input type="checkbox"/> / INR <input type="checkbox"/> | | | |
| | c. | Recurring fee - Flat | USD | | | |
| | d. | Recurring fee - Conditional | USD | | | |
| | e. | Activity based fee | USD | | | |
| | f. | Processing fee | USD | | | |
| | g. | Late fee | USD | | | |
| | h. | Other (please specify) | USD | | | |
| 3. | Financial Year for which fee is remitted | | | | | |
| 4. | Due date by when fee should have been remitted as per the fee circular (DD/MM/YYYY) | | | | | |



| S. No. | Particulars | | Remarks |
|--------|--|---|--------------------------|
| 5. | Bank account details from which amount is remitted | | |
| | a. | Account holder's name | |
| | b. | Account no. | |
| | c. | Bank name | |
| 6. | Transaction Reference No. (SWIFT copy/ UTR/ other reference no.) | | |
| 7. | Name of bank account of IFSCA in which amount is remitted | International Financial Services Centres Authority (970105000174) | <input type="checkbox"/> |
| | | IFSCA FUND 2 (39907189884) | <input type="checkbox"/> |
| 8. | Date of transaction (DD/MM/YYYY) | | |

(Signature / Digital Signature)

Authorised Signatory of the Entity**Kindly note that:**

- (a) The said intimation about remittance of fee is to be submitted via **electronic mail to respective division/ department of the Authority along with a copy to finance@ifsc.gov.in**
- (b) Calculation towards para 8 of this circular, i.e. interest on delay in payment of applicable fees, shall be provided separately to the Authority along with this format.